

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-38.

Dated: 21 JAN 1994

APPLICATION NO(s) 722 of 1993.

APPLICANTS: M. Revanna Siddaiah
and 12 Others. v/s.

RESPONDENTS: Secretary, Ministry of
Railways, New Delhi and Others.

T.O.

1. Sri.K.Subba Rao,
Advocate, No.27,
First Main Road,
First Floor,
Chandrashekhar Complex,
Gandhinagar, Bangalore-9.
2. The General Manager,
Southern Railways,
Park Town, Madras-3.
3. The Divisional Railway Manager,
Southern Railways, Mysore.
4. The Divisional Railway Manager,
Southern Railway, Bangalore
5. Sri.A.N.Venugopala Gowda,
Advocate, No.8/2, Upstairs,
Rastriyavidyalaya Road,
Bangalore-560 004.

*Received on
24/1/94*
SUBJECT:- Forwarding of copies of the Orders passed by
the Central Administrative Tribunal, Bangalore.

-XXX-

Please find enclosed herewith a copy of the
ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal
in the above mentioned application(s) on 21-12-1993.

21/1/94
DEPUTY REGISTRAR
JUDICIAL BRANCHES.

gm*

9/

CENTRAL ADMINISTRATIVE TRIBUNAL: BANGALORE BENCH

ORIGINAL APPLICATION NUMBER 722 OF 1993

TUESDAY THIS THE 21ST DAY OF DECEMBER, 1993.

Mr. Justice P.K. Shyamsundar, ... Vice-Chairman.

Mr. V. Ramakrishnan, ... Member(A)

1. M. Revanna Siddaiah,
S/o late Mahimanna,
Aged about 65 years,
Railway Guard-A Special (EE 699)
SBC, Bangalore and residing at
No.162/1, 7th Cross, Maruthi Extension,
Srirampuram, Bangalore-560 021.
2. R.V. Raghavan,
S/o late S. Ramaswamy Iyengar,
Aged about 62 years,
retired Guard-A (Passenger),
Bangalore Division, Southern Railway,
Bangalore and residing at
No.650, 3rd Block, B.L.Layout,
4th A-Main, 8th Cross, Vidya-
ranyapura, Bangalore-13.
3. H.R. Rangachar,
S/o H.S. Ramaswamy Iyengar,
Aged about 62 years,
working as Passenger Guard,
Southern Railway, Bangalore
City Station and residing at
No.942, 64th Cross, 5th Block,
Rajajinagar, Bangalore-10.
4. Ranga
S/o Rangaiah, Aged about 54 years,
Working as First Fireman ML 1157,
Southern Railway, Arsikere,
and residing at Kundurpalya,
Banasandra Post, Tiptur Taluk,
Tumkur District.
5. Smt. Irudayamari,
Aged about 47 years,
Wife of Late D. Anthony, Shunter MR,
Southern Railway, Harihar,
and residing at C/o Louis Dass,
No.91/B, Railway Quarters,
Shimoga Town.
6. V. Krishna Murthy,
S/o Y.V. Krishnamurthy,
Aged about 64 years,
Guard-A EM 12104, Southern
Railway, Bangalore City and
residing at No.725, 38th Cross,
18th Main Road, T-Block, Jayanagar,
Bangalore-41.



.. Applicants
(Contd..)

7. K.Venkataramudu,
S/o Keshanna, Aged about 66 years,
Driver Passenger MR 311,
Southern Railway, Bangalore City,
and residing at No.5-8-213,
Rahatmarpur, Hindupur P/O
Ananthapur District.
8. Smt. Thunga Bai, P.,
Aged about 72 years,
W/o late V.G.Perumal,
Driver Passenger, Southern Railway,
Bangalore City and residing
at No.5/1-B-12th Cross,
Magadi Road, Bangalore-23.
9. J.M.Kanakaraj,
S/o John Jesudoss, Aged about 63 years,
Mail Driver MR 45,
Southern Railway, Bangalore City,
and residing at No.1104,
II Block, III Main Road, BEL
Lay-out, Vidyaranyapura, Bangalore-13
- 10.K.Gopalraj,
S/o Kumaraswamy, Aged about 67 years,
Driver Mail MR 389, Southern
Railways, Bangalore City and
residing at No.1159, 2nd Cross,
New Thippasandra, HAL III stage,
Bangalore-38.
- 11.Smt. Visalakshmi,
Aged about 60 years,
W/o late R.Natesan, Goods Driver,
MR 437, Southern Railway,
Yeswanthapur and residing at No.220,
Williams Town, 11th Cross,
Bangalore-46.
- 12.S.Raju,
S/o Sanjeevaiah,
Aged about 67 years, Shunter MR 487,
Southern Railway, Bangalore City and
residing at Anjaneya Temple Road,
Maruthinagara, Kamakshipalya,
Bangalore-79.
- 13.S.Sreekanta Sastry,
S/o K.Subramanya Sastry,
Aged about 67 years, Guard Mail
EMB 1157, Southern Railways,
Arsikere, and residing at
No.1131/2A, I Cross, Vanivilas
Road, Chamarajapuram, Mysore.
(Applicants in Sl.Nos. 5, 8, and
11 are legal representatives)

.. Applicants.

(By Advocate Shri K.Subbarao)

v.

1. The Union of India,
represented by its Secretary,
Government of India,
Ministry of Railways, New Delhi.

.. Respondents

(Contd..)

2. The Chairman,
Railway Board, New Delhi.
3. The General Manager,
Southern Railways, Park Town,
Madras.
4. The Divisional Railway Manager,
Mysore Division, Mysore.
5. The Divisional Railway Manager,
Bangalore Division, Southern Railway,
Bangalore.

.. Respondents.

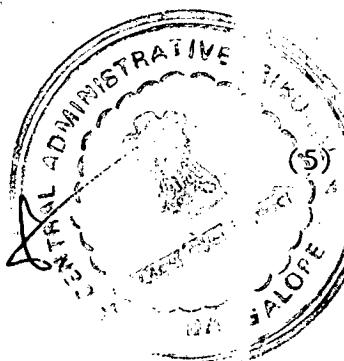
(By Standing Counsel Shri A.N.Venugopala Gowda)

O R D E R

Mr.Justice P.K.Shyamsundar, Vice-Chairman:-

This case is actually covered by the order of the Full Bench rendered in C.R.RANGADHAMAIAH AND OTHERS v. CHAIRMAN, RAILWAY BOARD AND OTHERS (O.A.No.395 TO 403 OF 1991 etc. decided on 16-12-1993). Following the same we make the following order:

- (1) The respondents shall recompute the pension and other retirement benefits of the applicants or their L.Rs in accordance with Rule 2544 as was in force before it was amended by Notification dated 5-12-1988.
- (2) The arrears due to the applicants/L.Rs on the basis of the recomputation as aforesaid shall be calculated and paid.
- (3) These directions shall be carried out within a period of three months from the date of receipt of the copy of this order.
- (4) If the amounts due to the applicants/L.Rs are not paid within the prescribed time, the amounts due shall be paid with interest at 12% per annum from the date of this order till the date of payment.
- (5) The payment of pension and retirement benefits as per the aforesaid directions shall stand regulated/adjusted in accordance with the orders/directions as may be issued by the Supreme Court in S.L.P.NO.10373 of 1990 against



the decision of the Ernakulam Bench of this Tribunal in
Application No.K-269/88.

(6) No costs.

Sd/-
MEMBER(A)

Sd/-
V
VICE-CHAIRMAN.)

TRUE COPY

SC Gnanar 21/1/94
RECORDED
CENTRAL ARMY TERRITORY TRIBUNAL
ADDITIONAL BENCH
BANGALORE

Recd as R.L. No. 184 by post

Enter in SL Register, OA Register,
add to file & note hereafter etc
R 6/3/95 a copy of this with a copy of Order
as per R. 143 of Rop 193. R.
D. No. 1722/95/IVA 17/3/95
SUPREME COURT OF INDIA
NEW DELHI.
DATED: 10.3.1995 JII

SECTION-IVA

FROM: ASSISTANT REGISTRAR

TO

THE REGISTRAR
Central Administrative Tribunal
Bangalore Bench Bangalore.

17/3/95
JII
B

PETITION FOR SPECIAL LEAVE TO APPEAL (CIVIL) NO. 6693 OF 1995

(Petition under Article 136 of the Constitution of India for
Special leave to appeal from the Judgment and Order dated 21.12.93 of the Central Admin. Tribunal Bangalore Bench at Bangalore
In O.A. No. 722/1993) WITH
INTERLOCUTORY APPLICATION NOS. 1-2

(Applications for condonation of delay & Stay)

Union of India & Ors.

....Petitioner(s)

Versus

M. Revanna Siddaiah & Ors.

....Respondent(s)

Sir,

I am directed to forward herewith a certified copy of the
Order of this Court dated 6th March, 1995 passed in the matter
above-mentioned, for your information and necessary action.

Please acknowledge receipt.

Yours faithfully,

H. Radhakrishnan
17/3/95

ASSISTANT REGISTRAR

Copy to:

ASR J.R.
21/3/95